

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 16**

**IA 3329/2024 In C.P. (IB)/1318(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.07.2024**

NAME OF THE PARTIES:      **AXIS BANK LIMITED V/s MORARJEE**  
**TEXTILES LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 3329/2024 -**

1. Mr. Rishabh Khemuka, Advocate appeared for the Applicant.
2. Adv. Rahat Kalpatri appeared for the Respondent.
3. Learned Counsel for the Applicant seeks time as reply was served yesterday and seeks liberty to file rejoinder in case it is considered necessary. Time granted.
4. List this matter on **06.08.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**